

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1032**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2022/AGRAHAYANA 22, 1944
(SAKA)**

NATIONAL INVESTIGATION AGENCY

1032. ADV. ADOOR PRAKASH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Investigation Agency (NIA) has submitted a report indicating that many police officials in Kerala are having links with banned organizations;

(b) if so, the details thereof;

(c) whether the Union Government has sought any report from the State regarding this and if so, the details thereof; and

(d) whether any action has been taken by the Government against such officials and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d) The Ministry of Home Affairs does not have such information.

As per the Seventh Schedule of the Constitution of India, subjects of 'Police' and 'Public Order' are with the State Governments. The National Investigation Agency is mandated to investigate and prosecute offences of grave nature affecting the sovereignty, security and integrity of India, security of State, friendly relations with foreign States, matters relating to international treaties, etc., as specified in the Schedule to the National Investigation Agency Act, 2008. However, action is taken in the cases investigated by the National Investigation Agency against the accused irrespective of their status in society.
